

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1803

ANSWERED ON:16.12.2013

REVIEW OF TOLL POLICY

Hazari Shri Maheshwar ;Owaisi Shri Asaduddin;Upadhyay Seema;Vardhan Shri Harsh

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the details of the policy formulated by the Government on toll collection;
- (b) whether the Government has reviewed its toll policy for incomplete six- laning projects of National Highways and if so, the details thereof;
- (c) the details of toll being collected on various National Highways situated within a distance of 300 km around Delhi;
- (d) whether the Government has received any complaint regarding dilapidated condition of Delhi-Jaipur National Highway; and
- (e) if so, the details thereof indicating its nature along with the action taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge – Public Funded Project) Rules, 1997; and the National Highways Rules, 1957 for those completed after the date of notification of these Rules. The abovementioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on a stretch of National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notifications issued by the Central Government.

(b) Yes Madam. The rate of fee for a section of a four-lane highway shall on and from the commencement of the work relating to upgradation to six laning, be seventy-five per cent. of the fee applicable on the date of commencement of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2013, till the completion of the project without any annual revision. Further no user fee shall be levied for delayed period.

(c) The details are annexed.

(d) & (e) Yes, Madam. Gurgaon-Kotputli-Jaipur section of NH-8 was in dilapidated condition particularly during monsoon. NHAI has conducted various high level meetings with Independent Engineer & Concessionaire and has also issued "Default Notice" to Concessionaire for delay in completion of O&M works.